COMMITTEE

51

ON

GOVERNMENT ASSURANCES (2020-2021)

(SEVENTEENTH LOK SABHA)

FIFTY-FIRST REPORT

REQUESTS FOR DROPPING OF ASSURANCES (NOT ACCEDED TO)

Presented to Hon'ble Speaker, Lok Sabha on 04/10/2021

Presented to Lok Sabha on 01/12/2021

LOK SABHA SECRETARIAT
NEW DELHI

December, 2021/ Agrahayana, 1943 (Saka)

CONTENTS

		Page
Composition of the Committee on Government Assurances (2020-2021)		(ii)
Introduction		(iii)
Report		1-3
Appendix-I	Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee at their sitting held on 12 April, 2021	4-6
Appendices-II to XII		
	Requests for Dropping of Assurances (Not Acceded to)	
II.	USQ No. 3582 dated 07.12.2016 regarding 'Implementation on Uniform Civil Code'	7-8
III.	SQ No. 163 dated 27.07.2017 (Supplementary by Shri Rattan Lal Kataria, M.P.) regarding 'Ahmedabad-Vadodara Expressway'	9-13
IV.	USQ No. 2481 dated 26.12.2018 regarding 'Safety of Women in Trains'	14-15
V.	USQ No. 1618 dated 13.02.2019 regarding 'Crimes in Moving Trains'	16-18
VI.	SQ No. 4 dated 19.11.2009 regarding 'Crimes in Trains'	19-23
VII.	USQ No. 1588 dated 12.02.2019 regarding 'Report by CMs Sub-Group on MGNREGS '	24-25
VIII.	(i) USQ No. 2936 dated 10.07.2019 regarding 'National Welfare Board (NWB) for Traders'	26-29
	(ii) USQ No. 5128 dated 24.07.2019 regarding 'Online E-Commerce'	
	(iii) USQ No. 3818 dated 11.12.2019 regarding 'National Retail Policy'	
IX.	USQ No. 3049 dated 17.12.2015 regarding 'Hydro Dam Project on Siang River'	30-32
X.	SQ No. 261 dated 03.08.2017 (Supplementary by Shri Anandrao Adsul, M.P.) regarding 'Desiltation of Ganga River'	33-46
XI.	Minutes of the sitting of the Committee on Government Assurances held on 12 April, 2021	47-58
XII.	Minutes of the sitting of the Committee on Government Assurances held on 29 September, 2021	59-60

COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

SECRETARIAT

1.	Shri Pawan Kumar	-	Joint Secretary
2.	Shri Lovekesh Kumar Sharma	-	Director
3.	Shri S. L. Singh	-	Deputy Secretary

---

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Fifty-First Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 12 April, 2021 *inter-alia* considered Memorandum Nos. 49 to 68 containing requests received from various Ministries/Departments for dropping of 26 pending Assurances and decided to pursue 11 Assurances.

3. At their sitting held on 29 September, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;
29 September, 2021
----
07 Asvina, 1943 (Saka)

RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 26 pending Assurances at their sitting held on 12 April, 2021.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 11 Assurances:-

Sl. No.	**SQ/USQ No. & Date**	**Ministry**	**Subject**
1.	USQ No. 3582 dated 07.12.2016	Law and Justice (Legislative Department)	Implementation on Uniform Civil Code (Appendix-II)
2.	SQ No. 163 dated 27.07.2017 (Supplementary by Shri Rattan Lal Kataria, M.P.)	Road Transport and Highways	Ahmedabad-Vadodara Expressway (Appendix-III)
3.	USQ No. 2481 dated 26.12.2018	Railways	Safety of Women in Trains (Appendix-IV)
4.	USQ No. 1618 dated 13.02.2019	Railways	Crimes in Moving Trains (Appendix-V)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
5.	SQ No. 4 dated 19.11.2009	Railways	Crimes in Trains (Appendix-VI)
6.	USQ No. 1588 dated 12.02.2019	Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	Report by CMs Sub-Group on MGNREGS (Appendix-VII)
7.	(i) USQ No. 2936 dated 10.07.2019 (ii) USQ No. 5128 dated 24.07.2019 (iii) USQ No. 3818 dated 11.12.2019	Commerce and Industry (Department for Promotion of Industry and Internal Trade)	(i) National Welfare Board (NWB) for Traders (ii) Online E-Commerce (iii) National Retail Policy (Appendix-VIII)
8.	USQ No. 3049 dated 17.12.2015	Power	Hydro Dam Project on Siang River (Appendix-IX)
9.	SQ No. 261 dated 03.08.2017 (Supplementary by Shri Anandrao Adsul, M.P.)	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)	Desiltation of Ganga River (Appendix-X)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 11 Assurances are given in Appendices -II to X.

5. The Minutes of the sitting of the Committee dated 12 April, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- XI.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-XI and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

29 September, 2021

07 Asvina, 1943 (Saka)

RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix- I

COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 12 April, 2021

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
1	49	USQ No. 3582 dated 07.12.2016	Law and Justice	Legislative Department	Implementation on Uniform Civil Code
2	50	USQ No. 2380 dated 05.02.2014	Personnel, Public Grievances and Pensions	Department of Personnel and Training	Augmentation of Staff Strength of CBI
3	51	SQ No. 163 dated 27.07.2017 (Supplementary by Shri Rattan Lal Kataria, M.P.)	Road Transport and Highways	-	Ahmedabad-Vadodara Expressway
4	52	USQ No. 1192 dated 10.02.2020	Education	Department of Higher Education	Status of Classical Language to Marathi
5	53	(i) USQ No. 4274 dated 07.08.2014 (ii) SQ No. 61 dated 27.11.2014 (iii) USQ No. 1125 dated 02.03.2015	Railways	-	(i) Security Personnel in Trains (ii) Safety and Security of Railway Passengers (iii) Safety of Passengers
6	54	USQ No. 2481 dated 26.12.2018	Railways	-	Safety of Women in Trains
7	55	USQ No. 2406 dated 26.12.2018	Railways	-	Abu Road to Ambaji Rail Link
8	56	USQ No. 2659 dated 03.01.2018	Railways	-	Semi High Speed Corridors

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
9	57	USQ No. 756 dated 20.12.2017	Railways	-	Creation of GRP Posts
10	58	USQ No. 1618 dated 13.02.2019	Railways	-	Crimes in Moving Trains
11	59	SQ No. 4 dated 19.11.2009	Railways	-	Crimes in Trains
12	60	USQ No. 1373 dated 24.07.2017	Tourism	-	Special Police Force for Safety of Tourists
13	61	USQ No. 692 dated 04.08.2011	Railways	-	GRP Railway Station
14	62	USQ No. 1588 dated 12.02.2019	Agriculture and Farmers Welfare	Department of Agriculture and Farmers Welfare	Report by CMs Sub-Group on MGNREGS
15	63	USQ No. 3278 dated 06.12.2016	Home Affairs	-	Enemy Property
16	64	(i) USQ No. 1709 dated 20.12.2018 (ii) USQ No. 895 dated 07.02.2019	Youth Affairs and Sports	Department of Sports	(i) Promotion of Sports (ii) Development of Sports
17	65	(i) USQ No. 6 dated 02.02.2018 (ii) USQ No. 1256 dated 28.06.2019	Women and Child Development	-	(i) Complaints of Sexual Harassment (ii) Internal Complaints Committee
18	66	(i) USQ No. 2936 dated 10.07.2019 (ii) USQ No. 5128 dated 24.07.2019 (iii) USQ No. 3818 dated 11.12.2019	Commerce and Industry	Department for Promotion of Industry and Internal Trade	(i) National Welfare Board (NWB) for Traders (ii) Online E-Commerce (iii) National Retail Policy

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
19	67	USQ No. 3049 dated 17.12.2015	Power	-	Hydro Dam Project on Siang River
20	68	SQ No. 261 dated 03.08.2017 (Supplementary by Shri Anandrao Adsul, M.P.)	Jal Shakti	Department of Water Resources, RD & GR	Desiltation of Ganga River

Appendix – II.

LOK SABHA SECRETARIAT

COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 49

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3582 dated 07.12.2016 regarding "Implementation of Uniform Civil Code."

On 07 December, 2016, Dr. Ratna De (Nag), Shri C.N. Jayadeven, Shri Manoj Tiwari, Adv. Joice George, Shri R. Parthipan and Shri V. Panneerselvam , M.Ps., addressed an Unstarred Question No. 3582 to the Minister of Law and Justice. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Law and Justice (Legislative Department) vide its O.M. No. 21(18)/2016-Leg.III dated 02 December, 2020 and O.M. No. 21(18)/2016-Leg.III dated 23rd May, 2017 had stated as under:-

> "On a plain reading of the above reply, it is clear that no Assurance had been given by the Hon'ble Minister. Instead the reply was definite and unambiguous without assuring anything to the House. Beside this, on a close reading of the portion treated as Assurance by the Lok Sabha Secretariat, it is also evident that the reply given by the Hon'ble Minister was definite and unambiguous and no Assurance was given to the House."

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice (Legislative Department), has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 06/04/2021

NEW DELHI:

7

Annexure

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION No. 3582

TO BE ANSWERED ON WEDNESDAY, THE 07TH DECEMBER, 2016.

IMPLEMENTATION ON UNIFORM CIVIL CODE

3582. DR. RATNA DE (NAG):
SHRI C.N. JAYADEVAN:
SHRI MANOJ TIWARI:
ADV. JOICE GEORGE:
SHRI R. PARTHIPAN:
SHRI V. PANNEERSELVAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering any proposal to implement Uniform Civil Code in the country and if so, the details thereof;
(b) whether any expert panel/committee was appointed in this regard and if so, the details thereof;
(c) whether the Government has conducted any study to collect opinion about the implementation of Uniform Civil Code from various Government/ Non-Governmental Organisations, representatives of people from all States and other stakeholders etc. and if so, the details thereof;
(d) whether the Government is facing strong opposition from various quarters for the implementation of Uniform Civil Code; and
(e) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

(a) to (c) Article 44 of the Directive Principles of Constitution provides that State shall endeavor to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved which requires in-depth study of the provisions of various personal laws governing different communities, the Government had requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereof.

(d) and (e) Does not arise.

Appendix - III

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 51

Subject: Request for dropping of Assurance given in reply to Starred Question No. 163 dated 27 July, 2017 (Supplementary by Shri Rattan Lal Kataria, MP) regarding "Ahmedabad-Vadodara Expressway".

On 27 July, 2017, Shri Vinod Lakhamashi Chavda and Shri Devusinh Chauhan, M.Ps., addressed a Starred Question No. 163 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. During discussion, Shri Rattan Lal Kataria, M.P., inter-alia raised the following Supplementary Question:-

> **"During your visit, have you also talked to the honorable Chief Minister Shri Manohar Lal ji that if he provides the land, it can be considered?."**

3. In reply, the then Minister of Road Transport and Highways (Shri Nitin Jairam Gadkari) stated as follows:-

> **"I have ordered to study. We will get a report soon, after which we will take a final decision."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Road Transport and Highways *vide* O.M.No H-11016/22/2017-PPP dated 05 November, 2020 and O.M.No H-11016/22/2017-PPP dated 24 April 2018, have stated as under:-

> "The details of the project like cost, number of lane, requirement of land and timeline for implementation of project can only be ascertained after completion of the feasibility study."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Road Transport and Highways , has requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 06/04/2021
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. *163
ANSWERED ON 27TH JULY, 2017

AHMEDABAD-VADODARA EXPRESSWAY

*163. SHRI VINOD LAKHAMASHI CHAVDA:
SHRI DEVUSINH CHAUHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक़ परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the details of funds invested in the construction of Ahmedabad-Vadodara expressway;

(b) the amount of investment recovered so far by way of toll;

(c) whether the amount invested on construction of said expressway is being recovered in terms of vehicles or years;

(d) if so, the details thereof and if not, the criteria/norms adopted for the purpose; and

(e) whether the construction of said expressway is fully completed and if not, the reasons for charging toll fee by the company?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

10

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 163 ANSWERED ON 27TH JULY, 2017 ASKED BY SHRI VINOD LAKHAMASHI CHAVDA AND SHRI DEVUSINH CHAUHAN REGARDING **'AHMEDABAD-VADODARA EXPRESSWAY'**

(a) to (d) The Ahmedabad - Vadodara Expressway was completed in 2004 at a civil construction cost of Rs 572.11 Cr. An amount of Rs. 479.02 crore as user fee was collected from 2004 to 2012.

In 2011, the project was awarded as a combined project, comprising Six Laning of Ahmedabad- Vadodara section of NH-8 and improvement of Ahmedabad - Vadodara Expressway(NE- 1) on DBFOT (Toll) basis. Appointed date was fixed on 01.01.2013 and construction work was completed in 2015. The concession period of the project is 25 years i.e. up to 31.12.2037.

As per provisions of the Concession Agreement, the user fee is collected by the Concessionaire from Appointed date i.e. 01.01.2013. The Concessionaire has collected user fee amounting to Rs. 798.32 crore from 01.01.2013 to 31.01.2017.

Further, in accordance with the provisions of the Concession Agreement, the Concessionaire is to pay premium to NHAI @ Rs. 309.60 Cr per annum with annual increase of 5% as compared to the immediately preceding year.

As per the data submitted by the Concessionaire, they have incurred an expenditure of Rs. 4670 Cr on developing both the stretches, and have paid Rs. 717.39 Cr to NHAI as premium, from 01.01.2013 to 31.12.2016. NHAI has approved part deferment of premium from 2014-15 onwards as per extant policy .

(e) The construction work of Ahmedabad- Vadodara Expressway was completed in 2004 and user fee collected up to 2012. Afterwards user fee for combined project of Ahmedabad-Vadodara Expressway and Six laning of Ahmedabad- Vadodara section of NH-8 is collected as per the provision of concession agreement which would continue up to 31.12.2037.

*****

(Q. 163)

श्री विनोद लखमाशी चावड़ा: महोदया, मंत्री जी द्वारा दिए गए उत्तर से मैं संतुष्ट हूं, लेकिन मैं स्वयं का अनुभव बताते हुए आपके माध्यम से मंत्री जी से कहना चाहता हूं कि राष्ट्रीय राजमार्गों पर बड़े-बड़े मालवाहक वाहन, बड़े-बड़े टैम्पो इत्यादि भी चलते हैं और उनके साथ छोटे-छोटे वाहन जैसे एंम्बुलेंस, कारें, अन्य मुसाफिर वाहन आदि भी चलते हैं। बहुत बार भारी वाहनों की वजह से टोल नाके पर सामान्य वाहनों को लम्बे समय तक इंतजार करना पड़ता है।

मैं माननीय मंत्री जी से जानना चाहता हूं कि इस समस्या के निदान हेतु आने वाले दिनों में मंत्री जी क्या करने वाले हैं? मैं मंत्री जी से कहना चाहता हूं कि हमारी गुजरात सरकार ने जितने भी छोटे वाहन हैं जैसे कार आदि, इनके लिए टोल फ्री व्यवस्था की है। क्या इस तरह की व्यवस्था करने की भी मंत्री जी सोच रखते हैं?

श्री नितिन गडकरी : महोदया, हमने फास्ट ट्रैक सिस्टम शुरू किया है। जैसे मोबाइल फोन चार्ज होता है, ऐसे ही इसमें एक स्टीकर लगा हुआ है और आप टोल नाके पर जाते हैं, तो आपको रुकने की जरूरत नहीं है। यह सिस्टम आने के बाद नई टेक्नोलॉजी भी आई है और हमने जो टेक्नोलॉजी अपनाई है, वह भी आउटडेटिड हो गई है। इसलिए एनएचएआई के चेयरमैन के साथ दो-चार दिन पहले मीटिंग हुई है। मैंने उन्हें कहा कि आप वर्ल्ड की सबसे बैस्ट टेक्नोलॉजी यूज कीजिए, जिसमें टोल नाके ही नहीं रहेंगे। इस टेक्नोलॉजी में उस नाके की एंट्री पर लोहे के डंडे पर कैमरे लगे रहेंगे और उसमें फोटोग्राफ निकलेगा। आपके बैंक एकाउंट से पैसे माइनस होंगे और आपको कहीं भी रुकने की जरूरत नहीं पड़ेगी। वर्ल्ड की बैस्ट टेक्नोलॉजी हम लाने की कोशिश कर रहे हैं और इससे रिलीफ मिलेगा। जहां तक टोल माफी की बात कही है, यह आज के समय में संभव नहीं है। यदि ऐसा एक जगह करेंगे, तो दूसरी जगहों पर भी करना पड़ेगा और ऐसा अभी मुमकिन नहीं है।

श्री विनोद लखमाशी चावड़ा: मैं मंत्री जी से कहना चाहता हूं कि टोल नाके के पास जितने गांव हैं, वहां के लोगों को दिन में कई बार आना-जाना पड़ता है। मेरा मंत्री जी से प्रश्न है कि खास कर इनके लिए सर्विस लेन की व्यवस्था या टोल फ्री करने की व्यवस्था करने की मंत्रालय की कोई योजना है या नहीं?

श्री नितिन गडकरी : महोदया, सम्मानीय सदस्य ने बहुत महत्वपूर्ण मुद्दा सदन के सामने रखा है। अभी तक फाइनेंशियल लॉस होने के कारण इसके लिए फाइनेंस मिनिस्ट्री और कैबिनेट से अप्रूवल लेने की जरूरत होती है। मैं माननीय सदस्य की बात से सहमत हूं कि यदि गांव के लोग आस-पास जाते हैं, तो उन्हें इतना टोल देना जस्टीफाई नहीं है। इसके लिए हमने प्रपोजल तैयार किया है और वह प्रपोजल फाइनेंस मिनिस्ट्री और कैबिनेट अप्रूव करेंगे, तभी मैं ऐसा कर पाऊंगा, अदरवाइज इसमें अड़चन है।

महोदया, टोल के आस-पास बीस किलोमीटर का जो क्षेत्र है, उसके लिए मंथली पास देने की पालिसी हम ला रहे हैं और मुझे लगता है कि इससे कुछ रिलीफ मिलेगा। मैं अपनी तरफ से इस समस्या का समाधान निकालने की कोशिश कर रहा हूं, लेकिन मेरी भी कुछ मर्यादा है, इसलिए फाइनेंस मिनस्ट्री की अप्रूवल के बिना ऐसा करना मेरे लिए संभव नहीं है।

माननीय अध्यक्ष : श्री देवुसिंह चौहान - उपस्थित नहीं।

श्री रत्न लाल कटारिया।

श्री रत्न लाल कटारिया: माननीय अध्यक्ष महोदया, आदरणीय मंत्री जी ने मेरे लोक सभा क्षेत्र- अम्बाला का एक साल में दो बार दौरा किया और फोर लेन सड़कों का जाल बिछाया, उसके लिए तो मैं इनको बहुत-बहुत बधाई देना चाहता हूँ। लेकिन, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि क्या दिल्ली से यमुनानगर तक एक्सप्रेस वे बनाने का विचार मंत्रालय के अधीन चल रहा है? क्या आपने अपने विज़िट के दौरान आदरणीय मुख्यमंत्री श्री मनोहर लाल जी से भी इस विषय में बात की है कि यदि वे लैंड प्रोवाइड कराएँ, तो इसके ऊपर विचार हो सकता है?

श्री नितिन गडकरी : महोदया, यमुना के तट से दिल्ली से यमुनानगर तक एक्सप्रेस हाइवे बनाने का सुझाव हरियाणा के मुख्यमंत्री श्री मनोहर लाल खट्टर जी ने मुझे दिया है। उसमें कल्पना यह है कि यमुना में जब हम ड्रिलिंग करेंगे, तो जो सैंड निकलेगा, एक तरफ उसका इमबैंकमेंट करेंगे, उसके बाद एक्सप्रेस हाइवे बनाएंगे, उसके लिए सौ मीटर की विड्थ रखेंगे। इस प्रस्ताव के लिए अभी हमने तय किया है कि मुख्यमंत्री जी के अनुरोध पर एनएचएआइ की ओर से हम इस प्रस्ताव की पहले स्टडी करवाएंगे और उसकी इकोनॉमिक वायबिलिटी की स्टडी कराएंगे, उसके बाद निर्णय करेंगे। स्टडी करने के लिए मैंने आदेश दे दिया है। जल्दी ही उसका रिपोर्ट मिलेगा, उसके बाद हम अंतिम निर्णय करेंगे।

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 54 Appendix - IV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2481 dated 26.12.2018 regarding "Safety of Women in Trains".

On 26 December, 2018, Shri Harish Chandra alias Harish Dwivedi, M.P., addressed an Unstarred Question No. 2481 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2018/Sec(Spl)/120/19 dated 19 January, 2021 has stated as under:-

> "A policy decision has been taken by Ministry of Railways to empower authorized officers to deal with certain passenger related offences. The implementation of the policy decision is under way and entails following of legal procedure and consultation with stakeholders. Completion of many steps in the legal procedure are beyond the competence of the Ministry of Railways and likely to take considerable time. The Ministry of Railways can take no further steps for fulfillment of the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Railways has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 06/04/2021
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.2481
TO BE ANSWERED ON 26.12.2018

SAFETY OF WOMEN IN TRAINS

†2481. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government proposes changes in the Railway Act regarding women safety; and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) and (b): A proposal has been initiated to insert enabling provisions in the Railways Act 1989 to empower authorised officer to prosecute offenders involved in insulting modesty of women passengers in passenger area.

****

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 58 Appendix - IV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1618 dated 13.02.2019 regarding "Crimes in Moving Trains".

On 13 February, 2019, Dr. Kirit Somaiya, M.P., addressed an Unstarred Question No. 1618 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2019/Sec(Spl)/120/11 dated 19 January, 2021 has stated as under:-

> "A policy decision has been taken by Ministry of Railways to empower authorized officers to deal with certain passenger related offences. The implementation of the policy decision is under way and entails following of legal procedure and consultation with stakeholders. Completion of many steps in the legal procedure are beyond the competence of the Ministry of Railways and likely to take considerable time. The Ministry of Railways can take no further steps for fulfillment of the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Railways has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 06/04/2021
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

Annexure

LOK SABHA
UNSTARRED QUESTION NO. 1618
TO BE ANSWERED ON 13.02.2019

CRIMES IN MOVING TRAINS

1618. DR. KIRIT SOMAIYA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether registering cases of crime on running trains is a complicated process due to confusion of jurisdiction and if so, the details thereof;

(b) whether due to this, passengers face great difficulties to register theft and other criminal cases on moving trains and if so, the details thereof;

(c) whether the Railway Protection Force is not empowered to register crimes on a moving train;

(d) if so, whether to ease the situation the Government is planning to give powers to Railway Protection Force to handle the complaints of crimes on a moving train; and

(e) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)

(a) to (e): A Statement is laid on the Table of the House.

*****

17

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1618 BY DR. KIRIT SOMAIYA TO BE ANSWERED IN LOK SABHA ON 13.02.2019 REGARDING CRIMES IN MOVING TRAINS

(a) to (e): Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law & order in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP to provide better protection and security of passenger area & passengers and for matters connected therewith. However, to facilitate travelling passengers in running trains to report a crime, First Information Report (FIR) forms are available with TTE, Guard or RPF/GRP train escorting staff. After filling it up, the Form may be handed over to one of the said officials for registration of the case at the next Police Station irrespective of the jurisdiction. If the place of occurrence does not fall in their jurisdiction, the case is registered under Zero FIR and transferred to the concerned Government Railway Police Station having jurisdiction. Further course of action is taken by the Police as per extant legal provisions.

RPF is not empowered for registration and investigation of passenger related crime in station premises or moving trains. A proposal has been initiated for amendment in the Railways Act, 1989 which inter-alia envisages empowerment of RPF to deal with cases of theft of passengers' belongings and to initiate legal action against accused persons apprehended for insulting modesty of women passengers. After completion of inter-Ministerial consultations, proposal has been forwarded to the Cabinet Secretariat for approval.

*****

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH Appendix – VI
MEMORANDUM No. 59

Subject: Request for dropping of Assurance given in reply to Starred Question No. 4 dated 19.11.2009 regarding "Crimes in Trains"

The above mentioned Question was addressed by Shri Hansraj G. Ahir and Shri P.T. Thomas M.Ps. to the Minister of Railways. The content of the Question along with the reply of the Ministers is as given in Annexure.

2. The reply to the Question was treated as an Assurance and required to be implemented by the Ministry within three months of the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2012/Sec(Spl)/100/6 dated 11 January, 2013 had requested to drop the Assurance along with nine other Assurances on the following grounds:-

> "The Ministry of Railways has accorded its approval for amendment in the RPF Act. Approval of the Ministries of the Home Affairs and the Law and Justice has also been obtained on the above proposal and on the advice of the Cabinet Secretariat, consultation with the States is under process which will be completed in due course. As the Ministry of Railways has already initiated requisite action in the above matter, it is for consideration that these Assurances may be closed."

4. The above request for dropping of the Assurances was considered by the Committee at their sitting held on 12 February, 2015 and it was decided not to drop the Assurances. The Committee, accordingly, presented their Twelfth Report (16th Lok Sabha) on 30 April, 2015 and observed that Ministry of Railways had accorded its approval for amendment in the RPF Act. Further, approval of the Ministry of Home Affairs and the Ministry of Law and Justice had also been obtained on the proposal and on the advice of the Cabinet Secretariat consultation with the States was under process. The Committee, therefore, desired that the process of consultation with the States might be expedited and the matter be brought to its logical conclusion. The Committee also expressed that they would like to be apprised of the progress made in the matter.

5. However, the Ministry of Railways *vide* OM No. 2012/Sec(Spl)/100/6(Part) dated 01 January, 2021 has stated in respect of the Assurance given in reply to SQ No. 04 dated 19.11.2009 as under:-

> "A policy decision has been taken by Ministry of Railways to empower authorized officers to deal with certain passenger related offences. The implementation of the policy decision is under way and entails following of legal procedure and consultation with stakeholders. Completion of many steps in the legal procedure are beyond the competence of the Ministry of Railways and likely to take considerable time. The Ministry of Railways has taken all possible steps under its competence for fulfillment of the Assurance and it can take no further steps for fulfillment of the Assurance."

6. In view of the above, the Ministry with the approval of the Minister of Railways, has again requested the Committee to drop the above Assurance.

The Committee may re-consider.

NEW DELHI
DATED: 06/04/2021

Annexure

LOK SABHA

STARRED QUESTION NO.4
TO BE ANSWERED ON 19.11.2009

CRIMES IN TRAINS

+ *4 SHRI HANSRAJ G. AHIR :
SHRI P.T. THOMAS :

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

(a) the number of cases of crime including theft reported during the last three years and the current year in running trains;

(b) whether the safety of passengers is compromised due to the shortage of personnel in Railway Protection Force;

(c) if so, the steps taken to recruit personnel in the Railway Protection Force; and

(d) the other measures being taken by the Railways to prevent such crime cases?

ANSWER

MINISTER OF RAILWAYS
(रेल मंत्री)

(KUMARI MAMATA BANERJEE)

(a) to (d): A statement is laid on the Table of the Sabha.

* * * *

STATEMENT REFERRRED TO IN REPLY TO PARTS (a) to (d) OF STARRED QUESTION NUMBER 4 BY SHRI HANSRAJ G. AHIR AND SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11.2009 REGARDING CRIMES IN TRAINS.

(a): A statement showing the number of cases of theft & other crimes in running trains reported during the years 2006, 2007, 2008 & 2009 (Up to June) are attached at Appendix –I

(b) & (c): No, Madam. Augmentation of strength and filling up of vacancies is a continuous exercise.

(d): According to Entry No. 2 of the State List of the Constitution of India, 'Police'(including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State Police, which they discharge through the Government Railway Police (GRP) of the State concerned.

The following measures have been taken for enhancing the security of passengers:-

1. **3586 trains are escorted by RPF/ GRP daily on an average.**
2. **Integrated Security scheme consisting of CCTV Surveillance system, access control system, personal and baggage screening system and Bomb detection and disposal system has been finalized and the same is under implementation at 195 sensitive stations at an estimated cost of Rs.344.31 crores.**
3. **Dog Squads in Divisions and Zones are being augmented.**
4. **Commando Training is being imparted to selected RPF staff.**
5. **Steps have been taken to enhance the quality and content of the training of RPF.**

6. Under modernization scheme security gadgets are being procured at an estimated cost of Rs.67.09 crores and the weaponry is being upgraded for enhancing the striking capability of RPF.

7. 10% reservation for women has been made in the recruitment of all ranks to ensure better service to lady passengers.

8. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime. Joint patrolling and escorting with GRP is also undertaken in disturbed and sensitive area.

9. Changes in provision of The Railways Act 1989 are under examination to provide more powers to RPF in prevention and detection of crime in Railways.

******

APPENDIX-I

APPENDIX REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.4 BY SHRI HANSRAJ G. AHIR AND SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11..2009 REGARDING CRIMES IN TRAINS.

Years	Murder	Dacoity	Robbery	Drugging	TOPB*	Other IPC Crimes	Total
2006	40	118	207	363	5806	544	7078
2007	32	89	141	523	6179	666	7630
2008	26	77	140	466	6432	596	7737
2009 (Up to June)	12	36	104	233	3491	273	4149

* Theft Of Passengers Belongings

Appendix -VII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 62

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1588 dated 12.02.2019 regarding "Report by CMS Sub-Group on MGNREGS".

****

On 12 February, 2019, Adv. Joice George, M.P., addressed an Unstarred Question No. 1588 to the Minister of Agriculture and Farmers Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture & Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) *vide* O.M. No. 3-6/2019-Policy(NCF) dated 15th October, 2020 has stated as under:-

> "The reply to the LSUQ No. 1588 dated 12.02.2019 was prepared on the basis of inputs received from NITI Aayog *vide* communication No. H-11016/09/2017-Agri. dated 08.02.2019. Therefore, the Assurance was transferred to NITI Aayog *vide* OM dated 31 July, 2019 and subsequent reminders dated 4 October, 2019, 5 March, 2020 and 15 October, 2020 with the request to accept the transfer of Assurance. Confirmation of acceptance of the transfer of above Assurance is still awaited from NITI Aayog.....
>
> Since the Sub Group of Chief Ministers was constituted by NITI Aayog and the Sub group has not finalized its report which may take more time, the same may not be treated as Assurance and may be deleted from pending list of Assurances of Department of Agriculture, Cooperation and Farmers Welfare."

4. In view of the above, the Ministry, with the approval of the Minister of State for Agriculture and Farmers Welfare, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:
DATED: 06/04/2021

Annexure

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1588
TO BE ANSWERED ON THE 12TH FEBRUARY, 2019

REPORT BY CMS SUB-GROUP ON MGNREGS

1588. ADV. JOICE GEORGE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Chief Ministers Sub-Group submitted report to coordinate policy approaches for agriculture sector and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof;

(c) whether this is in connection with Doubling Farmers' Income by 2022 which requires multi-dimensional and inclusive approach;

(d) if so, the details thereof; and

(e) the key recommendations and the stand taken by the Government in each case?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a): No Madam.

(b): Does not arise in view of the (a) above.

(c) to (e): As reported by NITI Aayog, a Sub Group of Chief Ministers was constituted on 17th June, 2018 to suggest an approach that enhances incomes of farmers and reduces agrarian distress, with thrust on pre-sowing and post harvest interventions using Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for creating durable assets. Five critical areas in which MGNREGA could positively help include: to reducing the cost of cultivation; enhancing the production through efficient use of water or other inputs; providing remunerative price to farmers by incentivizing aggregation and market infrastructure; rehabilitation of agricultural land and assets after natural hazards or re-plantation using MGNREGA fund and bringing diversification in agriculture to help occupational diversification and maximizing profit.

Accordingly, a Sub Group of Chief Ministers was constituted by NITI Aayog for policy co-ordination between agriculture sector and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in June, 2018. The Sub group has not yet finalized its report.

******

Appendix – VIII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 66

Subject: Request for dropping of Assurances given in replies to:-

(i) USQ No. 2936 dated 10.07.2019 regarding 'NWB for Traders' (Annexure-I);
(ii) USQ No. 5128 dated 24.07.2019 regarding 'Online E-Commerce' (Annexure-II); and
(iii) USQ No. 3818 dated 11.12.2019 regarding 'National Retail Policy' (Annexure-III).

****

The above mentioned Questions were addressed by various MPs to the Minister of Commerce and Industry. The contents of the Questions along with the replies of the Minister are as given in Annexures I to III.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) within three months from the date of the replies but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) *vide* O.M. F.No.P-55016/3/2020-Internal Trade dated 12 January, 2021, F.No.P-55016/4/2020-Internal Trade dated 18 February, 2020 and F.No.P-55016/11/2020-Internal Trade dated 25 November, 2020 has stated as under:-

> "The formulation of National Retail Trade Policy requires wide stakeholder consultations and it may not be possible to formulate the same within a definite frame of time."

4. In view of the above, the Ministry, with the approval of Hon'ble Minister of State (Commerce and Industry) has requested the Committee to drop the above-mentioned three Assurances.

The Committee may consider.

DATED:- 06/04/2021
NEW DELHI

Annexure - I

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

UNSTARRED QUESTION NO. 2936.
TO BE ANSWERED ON WEDNESDAY, THE 10TH JULY, 2019.

NWB FOR TRADERS

2936. SHRIMATI RANJAN BEN DHANANJAY BHATT:
SHRI SUBBARAYAN K.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:
वाणिज्य एवं उद्योग मंत्री

(a) whether the Government proposes to set up a National Welfare Board (NWB) for traders and National Policy for Retail Trade;

(b) if so, whether the Government has taken any steps in this regard;

(c) if so, the details thereof; and (d) if not, the reasons therefor?

ANSWER
वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)

(a) to (c): Yes, Sir. Government proposes to set up National Traders' Welfare Board and formulate a National Policy for Retail Trade. Stakeholder consultations are being held for the same.

(d) : Question does not arise.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

UNSTARRED QUESTION NO. 5128.
TO BE ANSWERED ON WEDNESDAY, THE 24TH JULY, 2019.

ONLINE E-COMMERCE

5128. SHRI PARVESH SAHIB SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
वाणिज्य एवं उद्योग मंत्री

(a) whether the advancement of online e-commerce giants have affected small traders and shopkeepers in India and if so, the details thereof;

(b) whether the share of Delhi in total internal trade of the country is declining in the last few years and if so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government for encouraging internal and external trade with regard to Delhi in last five years?

ANSWER
वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)

(a): No such assessment has been made by the Government.

(b): This information is not centrally maintained.

(c): Government proposes to formulate a National Retail Trade Policy and also set up a National Traders' Welfare Board to create conducive environment for retail trade in the country.

****

Annexure - III

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

UNSTARRED QUESTION NO. 3818.
TO BE ANSWERED ON WEDNESDAY, THE 11TH DECEMBER, 2019.

NATIONAL RETAIL POLICY

3818. SHRI SUNIL KUMAR SINGH:
SHRI JAYADEV GALLA:
SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

(a) the State-wise details of retail trade in the country;

(b) whether the Government proposes to formulate a National Retail Policy (NRP) to support the growth of domestic retail trade and if so, the details thereof;

(c) the steps taken by the Government to support the development of retail sector in order to benefit millions of small traders in the country;

(d) the details of the extent to which the policy helps to promote and organize retail trade in the country;

(e) whether there are apprehensions amongst small retail traders that the policy might permit foreign retailers in the sector; and

(f) if so, the details on how the Government will allay such apprehensions?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)

(a): State-wise details of retail trade in the county is not centrally compiled.

(b) to (f): Yes Sir. The Government proposes to formulate National Retail Trade Policy. Stakeholder consultations are being held. Government has set up a National Traders' Welfare Board with the objectives of welfare of traders and their employees, simplification of the acts and rules applicable to traders, reduction of compliance burden and improvement in access to funds for traders.

****

Appendix - IX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 67

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3049 dated 17.12.2015 regarding "Hydro Dam Project on Siang River."

On 17 December, 2015, Dr. C. Gopalakrishnan, M.P., addressed an Unstarred Question No. 3049 to the Minister of Power. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Power vide O.M. No. 45/20/2015-H.I dated 18 October, 2018 had requested the Committee to drop the Assurance on the following grounds:-

"a Siang Upper Stage-I (6000 MW) and Siang Upper Stage-II (3750 MW) HEPs were allotted to NEEPCO and NHPC respectively by the State Government of Arunachal Pradesh for implementation.

b. A Cabinet Note was circulated by Ministry of Water Resources for Single Multipurpose Storage Project on Siang River instead of two stage development.

c. During the meeting taken by National Security Adviser(NSA) on 20.10.2015, the NSA advised that a techno-economic study of the storage project proposal may be undertaken by MoWR, CWC and MoP/CEA for quantitative assessment of the benefits before a final decision in the matter can be taken. Accordingly, NEEPCO and NHPC were requested to keep the work of Siang Upper Stage-I and Stage-II Projects on hold vide letter dated 18.11.2015.

d. Subsequently, a Committee under the chairmanship of CEO, NITI Aayog with Deputy NSA; Secretary (Power); Secretary (MoWR, RD&GR); and Secretary (MoEF) was set up in the meeting taken by Principal Secretary to Prime Minister on 08.01.2016 to consider if Siang Power Project Stage-I and Stage-II could be taken up as a single multi-purpose project or two separate projects. The last meeting of the Committee was held on 26.09.2017 in NITI Aayog. Several ground works, such as creating conducive environment, mobilizing support and public opinion in favour of the Project, formulating R&R, packages, etc. need to be done before a final view is taken in the matter. The Committee is yet to submit its recommendations to the Government."

4. The above request was not acceded to by the Committee at their sitting held on 22 July, 2020. The Committee accordingly presented their 22nd Report (17th Lok Sabha) on 09.03.2021. The Committee were of the view that the issue is of national concern since the proposed project(s) will be one of the largest hydroelectric dam in the Indian subcontinent and will generate around 10,000 MW of hydropower towards achieving the country's energy security. Moreover, the project will uplift the host State's economy and create several economic opportunities for its people. The Committee desired that the Ministry must actively persue the matter till its logical conclusion. The Committee also urged the Ministry to apprise the initiatives taken and the progress made in the matter.

5. However the Ministry of Power, vide OM No. 45/20/2015-H.I (228693) dated 16 February, 2021 has inter-alia stated as under:-

> "Meetings on Upper Siang project at various forums have been held but no decision related to the project has been taken so far. The intent is to go ahead with a Single Multipurpose Project instead of two separate projects. However, several ground works, such as creating conducive environment, mobilizing support and public opinion in favour of the Project, formulating R&R packages etc. need to be done before a final decision is taken in the matter. Moreover, the Committee under the Chairmanship of CEO, NITI Aayog is yet to submit its recommendations to the Cabinet Secretary for taking a final decision in the matter."

6. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Power, has again requested the Committee to drop the above Assurance.

The Committee may re-consider.

DATED :- 06/04/2021

NEW DELHI:

Annexure

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA
UNSTARRED QUESTION NO.3049
TO BE ANSWERED ON 17.12.2015

HYDRO DAM PROJECT ON SIANG RIVER

3049. DR. C. GOPALAKRISHNAN:

Will the Minister of POWER be pleased to state:

(a) whether 10,000 MW hydro-dam project is proposed to be constructed on the Siang River in Arunachal Pradesh;

(b) if so, the details thereof along with the fund allocated; and

(c) the time by which the work on the project is likely to commence and the project made operational?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) to (c) : Government of Arunachal Pradesh had allotted the Siang Upper Stage-I project (6,000 MW) to NHPC and Siang Upper Stage-II project (3,750 MW) to NEEPCO for implementation. However, Ministry of Water Resources, River Development & Ganga Rejuvenation has proposed the development of a single multipurpose storage project of around 10,000 MW capacity in Siang sub-basin in place of the two stage projects. The proposal is under examination by the Government.

****

Appendix-X

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 68

Subject: Request for dropping of Assurance given in reply to Starred Question No. 261 dated 03 August, 2017 (Supplementary by Shri Anandrao Adsul, MP) regarding "Desiltation of Ganga River".

On 03 August, 2017, Shri Rajesh Ranjan and Shri Jai Prakash Narayan Yadav, M.Ps., addressed a Starred Question No. 261 to the Minister of Jal Shakti (erstwhile Ministry of Water Resources, River Development & Ganga Rejuvenation). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. During discussion, Shri Anandrao Adsul, M.P., inter-alia raised the following Supplementary Question:-

> **"If you want both, 'River Linking Project' can be implemented in the whole country. Both these works are such that the development of the river is on one side and a resolution has been made to create inland waterways on the other side. If we link these two together, the dream of revered Atal ji will be fulfilled. If we link all the rivers in the whole country, then there will be water where there is no water. Where there is more water, it will also be used elsewhere where there is no water."**

3. In reply, the then Minister of Water Resources, River Development & Ganga Rejuvenation (Sushri Uma Bharti) stated as follows:-

> **"All the clearances of Ken-Betwa have taken place. The Governments of Uttar Pradesh and Madhya Pradesh are deliberating about the water sharing among themselves. As soon as this decision is made, the date of the laying of foundation stone of the Ken-Betwa project is going to be declared."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry Jal Shakti (erstwhile Ministry of of Water Resources, River Development & Ganga Rejuvenation) within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Jal Shakti (erstwhile Ministry of Water Resources, River Development & Ganga Rejuvenation) *vide* O.M. No H-11012/11/2020-BM Section-MOWR/368-369+1 dated 17 November, 2020, has stated as under:-

> "This Ministry is vigorously pursuing the matter of finalizing the Memorandum of Agreement (MoA) for implementation of Ken-Betwa link project (KBLP) with both the States i.e. Uttar Pradesh (UP) and Madhya Pradesh (MP). The draft MoA has been shared with both the States. Recently, a meeting was also taken by Minister for Jal Shakti on 22.09.2020 with Minister of Water Resources of Government of UP and Government of MP. Both the States have observations on the draft MoA particularly on the issue of water sharing from the project during the lean season. It may be noted that no time limits can be set for Government of UP and MP which may agree or disagree with the proposals or may opt not to respond to the proposals. The Central Government is pursuing the inter-linking of rivers program in a consultative manner."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Jal Shakti (erstwhile Ministry of Water Resources, River Development & Ganga Rejuvenation), has requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 06/04/2021
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. †*261
ANSWERED ON 03.08.2017

DESILTATION OF GANGA RIVER

†*261. SHRI RAJESH RANJAN
SHRI JAI PRAKASH NARAYAN YADAV

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the Government is considering any scheme for desiltation of the Ganga river in Bihar and if so, the details thereof;

(b) whether a Central team has visited the State to find a solution for the same and if so, the findings thereof along with the follow up action taken thereon; and

(c) the time by which the desilting work is likely to be started and completed?

ANSWER

THE MINISTER FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SUSHRI UMA BHARTI)

(a) to (c) A Statement is laid on the Table of the House.

*****

35

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF LOK SABHA STARRED QUESTION NO.*261 TO BE ANSWERED ON, THE 3RD AUGUST, 2017 ON "DESILTATION OF GANGA RIVER" RAISED BY SHRI RAJESH RANJAN & SHRI JAI PRAKASH NARAYAN YADAV.

(a) No, Madam.

(b) & (c) On the request of State Government of Bihar, a Central team led by Secretary, Ministry of Water Resources, River Development & Ganga Rejuvenation alongwith officials and experts i.e. Sh. A.B. Pandya, former Chairman, Central Water Commission and Prof. Z. Ahmed, IIT Roorkee has visited the State on 05th June' 2017 and held discussions with State Government officials. An aerial survey of the reach of river Ganga from Buxar to Farakka was carried out by the Central team.

The team held discussions with Hon'ble Chief Minister of Bihar alongwith State Government officials and experts wherein it was decided that a Committee to look into various aspects of floods and siltation in the State of Bihar shall be constituted. The opinion of State Government of Bihar has also been obtained in respect of constitution of the Committee including its Terms of Reference.

*****

11.02 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Now, Q. No. 261.

(Q. 261)

श्री राजेश रंजन: अध्यक्ष महोदया जी, मैं माननीय मंत्री महोदय से यह जानना चाहता हूं कि देश, पर्यावरणविद् और पूरी दुनिया नदियों के लिए चिंतित है। मैं थोड़ा सा ब्रिटेन की थेम्स, अमेरिका की हडसन नदी के बारे में बताऊंगा कि वहां पर नदी के पानी को छूने की भी इजाजत नहीं है। हमारे पर्यावरणविद् के अनुसार नदी का जीवन उसका प्रवाह ही होता है और उसका प्रवाह रुक.गया तो वह मृतप्राय हो जाती है। जितेन्द्र नाथ समिति और सुब्रमणियम समिति से लेकर कई ऐसे पर्यावरणविद् ने बताया कि गंगा की पूरी राजनीति गंगोत्री से शुरू और भीमगोडा बैराज, बुलंदशहर के पास बने नरौरा बैराज, कानपुर के चमड़ा उद्योग प्रमुख हैं ...(व्यवधान) जितेन्द्र समिति की जो रिपोर्ट है, वह राष्ट्रीय मुद्दा हो गयी है। लेकिन इस पर आज तक कोई राष्ट्रीय बहस नहीं हो पाई। वर्ष 1970, 1984, 1999, 2003, 2004 और 2016 की जब अध्ययन रिपोर्ट्स दी गईं तो सभी ने एक मत से 80 टन या 73 टन गाद होने की बात मानी। फरक्का बांध बनने से पहले बंगाल, बिहार या देश में बाढ़ की स्थिति इतनी भयावह स्थिति नहीं थी। गाद प्रबंधन एवं संवर्धन के लिए समिति ने अपनी रिपोर्ट में कटाव, गाद संवहन और गाद जमाव बेहद जटिल परिघटना पर एक परिदृश्य दर्शाया है। इसलिए स्थानीय कारण से चाहे वह टोपोग्राफी का मामला हो या नियंत्रण संरचना का मामला हो।

माननीय अध्यक्ष : आप केवल प्रश्न पूछिये।

श्री राजेश रंजन: मैं कहना चाहता हूं कि नजर अब्बास और सुब्रह्मण्यम जी के वर्ष 1984 के अध्ययन के अनुसार फरक्का पर गंगा में हर साल 80 करोड़ टन गाद आती है। श्री आर.के.वासन के वर्ष 2003 के अध्ययन के अनुसार 73.6 करोड़ टन गाद आती है। आयोग द्वारा गंगा की उड़ाही पर बन चितले समिति द्वारा पिछले साल सौपे गए आंकड़ों के अनुसार 17 रिपोर्ट्स हैं। उसमें यह महज 21.8 करोड़ टन है। अधिकतर लोग सरकारी आंकड़ों से सहमत नहीं हैं। नदी विशेषज्ञ कल्याण रुद्र का 2004 में अनुमान था कि हर साल फरक्का में 72.9 करोड़ टन गाद आती है।

HON. SPEAKER: What is this going on? Do you not have any question?

श्री राजेश रंजन : महोदया, मैं उसी पर आ रहा हूं और बता रहा हूं कि 32.8 करोड़ टन गाद बैराज के पीछे रुक जाती है।

मेरा माननीय मंत्री महोदय से आग्रह है कि जल संसाधन मंत्रालय ने भीमगुड़ा से लेकर फरक्का तक गंगा में गाद की समस्या को दूर करने के लिए माधव चितले के नेतृत्व में जो एक कमेटी का गठन किया था, उसकी रिपोर्ट मंत्रालय को सौंप दी गई है। चितले समिति एवं अन्य समिति की सिफारिश गंगा एवं अन्य सहायक नदियों में गाद प्रबंधन एवं समाधान के लिए थी। गंगा 250 नदियों से प्रभावित होती है यानी 250 नदियां गंगा की ओर जाती हैं। मैं जानना चाहता हूं कि इन सारी नदियों को देखते हुए नदी में गाद के कारण देश में बाढ़ की जो भयावह स्थिति पैदा होती है, उसके समाधान के लिए सरकार ने आज तक कोई ठोस निर्णय नहीं लिया है। इसके क्या कारण और परिस्थितियां हैं, यह सिर्फ सदन ही नहीं पूरा देश जानना चाहता है।

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदय, चितले कमेटी की रिपोर्ट का सबसे महत्वपूर्ण भाग यह था कि कोई एक टैक्निकल इंस्टीट्यूट इस गाद की स्टडी करे, क्योंकि कमेटी ज्यादातर इस बात पर सहमत है कि डीसिल्टेशन होना चाहिए। लेकिन डीसिल्टेशन कहां से हो और कितना हो, वह साइंटिफिक मैनर में होना चाहिए। चितले कमेटी की सिफारिश के बेस पर अभी हम सभी प्रदेश सरकारों को बुलाने जा रहे हैं। इसके साथ ही साथ कोई ऐसी टैक्निकल टीम बने जो यह सब बता पाये। क्योंकि आई.आई.टी., रूड़की ने अभी गंगा की मार्फोलोजी स्टडी कम्पलीट की है और उनकी भी सिफारिश है कि डीसिल्टेशन साइंटिफिक मैनर में होना चाहिए। चूंकि यह एक ऐसा मैटर है, जो केन्द्र सरकार से नहीं हो सकता, इसमें सभी प्रदेश सरकारों की सहभागिता की आवश्यकता होगी। इसलिए सभी प्रदेश सरकारें तथा साथ ही साथ श्री नितिन गडकरी जी का मंत्रालय भी इसमें सहभागी होगा। क्योंकि इस मामले में उनके बड़े अच्छे विचार रहे हैं कि साथ ही साथ डीसिल्टेशन भी हो और वह सड़कें बनाने के काम भी आ पाये। उनकी मदद लेते हुए सरकार का एक कमेटी बनाने का विचार है और इसमें हम बहुत जल्दी सब प्रदेश सरकारों को बुला रहे हैं।

श्री राजेश रंजन: महोदया, इतने बड़े मंत्रालय के मंत्री जी का इतना छोटा जवाब सुनकर हमें आश्चर्य होता है कि इतना बड़ा मंत्रालय है और हमारी बड़ी बहन का दिल इतना बड़ा है और जवाब उतनी लाइनों में भी नहीं आया।

मेरा आग्रह है कि हिमालय के बारे मंत्री जी आप भी जानते हैं कि यह बच्चा पहाड़ है और कच्चा पहाड़ है। 19 प्रतिशत स्थानीय बारिश का परिणाम है और 81 प्रतिशत भारत के दूसरे राज्यों और नेपाल से आने वाली बाढ़ तबाही लाती है। हिमालय के बारे में सबको जानकारी है कि कच्चा पहाड़ होने के कारण जितना गाद है, वह कोसी, गंडक, परमान, महानंदा या पुनपुन नदी में आती हैं। मेरा कहना यह है कि 1954 1960, 1970 और 2011 में चार हजार हैक्टेअर भूमि डूब चुकी है। यह मैं बंगाल की बात बता रहा हूं। बिहार में कोसी नेपाल और भारत के बीच बहने वाली गंगा की सहायक नदी है, जिसका जलग्रहण क्षेत्र

करीब 69300 वर्ग किलोमीटर है और यह नेपाल या कंचनजंगा के पश्चिम की ओर से नेपाल की पहाड़ियों से उतर कर भीमनगर होते हुए बिहार के मैदानी इलाकों में प्रवेश करती है।

माननीय अध्यक्ष : इसके लिए क्या आप इतना लम्बा डिस्कशन करेंगे?

श्री राजेश रंजन : महोदया, मेरा यह प्रश्न है कि कोसी बैराज से ऊपर 12 किलोमीटर दूर पर 18 अगस्त, 2008 को पूर्वी बांध में दरार हुई, जिसके कारण 3000 वर्ग किलोमीटर क्षेत्र में बंगाल और बिहार का सर्वनाश हो गया। वर्षा ऋतु के समय कोसी का बहाव सामान्य से 18 गुना ज्यादा हो जाता है। मेरा मंत्री महोदय से आग्रह है कि 100 सालों में कोसी नदी अपने मार्ग को 200 किलोमीटर बदल चुकी है और इस कारण यह सारे इलाके की जिंदगी तबाह कर देती है। बाढ़ से जिंदगी तबाह कर देती है। यदि आप बिहार की गंडक, कोसी, महानंदा, परमान और पुनपुन नदियों को बहुत पहले जोड़ दिए होते और जो फरक्का की स्थित है, मेरा आपसे सिर्फ आग्रह है कि जब तक आप फरक्का का नवीकरण नहीं करेंगे और फरक्का को जब तक आप एक रास्ता नहीं देंगे, तब तक फरक्का एक चुनौती बना रहेगा। मैं चाहता हूँ कि फरक्का का नवनिर्माण करते हुए, नया रास्ता ढूंढ़ा जाए, जिससे कि बाढ़ रूक सके। बिहार की बाढ़ का रकना बगैर फरक्का के संभव नहीं है। पूरी दुनिया में आपने हाईडैम बना दिए, लेकिन कोसी पर हाईडैम नहीं बनाया। मेरा आग्रह है कि एक तरफ फरक्का और एक तरफ हिमालय से निकली हुई कोसी और अन्य नदियों के लिए हाईडैम के लिए सरकार के पास क्या रास्ता है और क्या समाधान है? फरक्का पर आप मौन क्यों हैं? मैं समझता कि यह बंगाल, बिहार और सभी की जिंदगियों को तबाह करता है।

डॉ. संजीव बालियान : अध्यक्ष महोदया, बिहार सरकार का फरक्का के बारे में यह कहना था कि बिहार की बाढ़ का कारण फरक्का है। अभी सन् 2017 की जून में सैक्रेट्री की अध्यक्षता में एक टीम बिहार गई थी। उस टीम का और सैंट्रल वॉटर कमीशन का यह कहना है कि फरक्का की वजह से मात्र 43 किलोमीटर अपस्ट्रीम तक पानी ज्यादा रह सकता है। फरक्का का जो भी इंपैक्ट है, वह 43 किलोमीटर से आगे नहीं जाएगा। यह सैंट्रल वॉटर कमीशन की रिपोर्ट है। उसके बाद बिहार के मुख्य मंत्री को प्रेजेंटेशन दिया गया। एक सहमति बनी, बिहार सरकार का एक अनुरोध था कि एक ऐसी कमेटी बनाई जाए, जिसमें केंद्र सरकार और बिहार सरकार दोनों के प्रतिनिधि हों। कमेटी के बारे में बिहार सरकार को सूचना दे दी गई है। मंत्रालय कमेटी बनाने के लिए तैयार है, जिसमें दोनों सरकारों के प्रतिनिधि रहेंगे और साइंटिस्ट रहेंगे, जो ये बता सकें कि क्या इम्पैक्ट है। हमारी तरफ से 43 किलोमीटर है, उनके अनुरोध पर कमेटी के लिए शीघ्र बिहार सरकार से नाम आ चुके हैं और जल्द ही कमेटी नोटिफाई हो जाएगी।

श्री जय प्रकाश नारायण यादव: अध्यक्ष महोदया, आपके माध्यम से माननीय मंत्री सुश्री उमा भारती जी और माननीय राज्य मंत्री जी से हम जानना चाहते हैं और प्रश्न भी बहुत साफ-साफ है कि सरकार बिहार में गंगा

नदी से गाद निकालने के लिए किस योजना पर विचार कर रही है? उत्तर से प्रथम-दृष्ट्या हम संतुष्ट नहीं हैं। क्यों नहीं संतुष्ट हैं कि इसके अंतिम में लिखा गया है कि बिहार राज्य में बाढ़ और गाद से संबंधित विभिन्न पहलुओं की देख-रेख करने के लिए समिति का गठन कर दिया जाएगा। हेतु-हेतु मद भूत में चला गया, सवाल मेरा वहीं डंप हो गया।

महोदया, बक्सर से ले कर फरक्का, मुंगेर, सुल्तानगंज, जो हमारे संसदीय क्षेत्र का भाग पड़ता है, साहेबगंज और फरक्खा तक गाद के नाम पर रूपये खर्च होते रहे हैं, लेकिन नतीजा नहीं आ पाया है। गंगा तेरा पानी अमृत हो। गंगा का पानी अभी तक अमृत नहीं हुआ है, प्रदूषित है। नमामि गंगे का जो भाग है, वह हमारे संसदीय क्षेत्र का हिस्सा है। खास कर सुल्तानगंज, भागलपुर, मुंगेर का हिस्सा, जिस इलाके का दौरा माननीय मंत्री आदरणीय उमा भारती जी स्वयं एक महीना पूर्व कर चुकी हैं। गंगा सफाई अभियान कब से चल रहा है? नमामि गंगे के लिए कितनी राशि आवंटित की गई है? कितनी भौतिक प्रगति हुई है? कितना खर्च हुआ है? कौन सी एजेंसी कार्य कर रही है? फरक्का तक जो गाद निकालने का काम है, वह कब तक पूरा होगा। क्योंकि बिहार में नदी गाद से पूरा भर गया है और स्थिति बहुत ही नाजुक है। इसलिए गाद की सफाई और नमामि गंगे की धारा कब अमृत होगी?

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल किया है, यह बिल्कुल सच्चाई है कि गंगा में गाद की बहुत बड़ी समस्या खड़ी हो गई है। आदरणीय पप्पू यादव जी ने भी जो कहा है, वह भी भी एक सच्चाई है। लेकिन यह भी एक सच्चाई है कि डीसिल्टेशन के लिए कि सन् 2002 में एक मित्तल कमेटी बनी थी, लेकिन वह धूल खाती रही। दूसरी समिति हमने सन् 2014 में माधव चितले की बनाई। उस कमेटी की रिपोर्ट माननीय मुख्य मंत्री बिहार को दिखाई गई। हमारे सैक्रेट्री खुद दिखाने के लिए गए, उनके सामने उसका प्रेजेंटेशन भी किया। उन्होंने अपने साथियों और संबंधित अधिकारियों के साथ वह पूरा प्रस्तुतिकरण देखा और उन्होंने स्वंय कुछ सुझाव भी दिए। उन्होंने यह भी कहा कि हम भी यह कमेटी बनाते हैं और उस कमेटी का प्रारूप दिल्ली में आ गया है। पहली बार ऐसा हो रहा है।

महोदया, मैं माननीय सदन को एक जानकारी देना चाहती हूँ कि सिल्ट बनी कैसे है। भारत में इसके पहले एक परम्परा थी और वह परम्परा यह थी कि मानसून समाप्त होते ही जो केवट, निषाद और धीवर कम्युनिटी के लोग होते थे, जिनकी आजीविका सीधे गंगा के साथ जुड़ी थी, वे लगभग कार्तिक मास के समय पर एक गंगा की मूर्ति या किसी भी नदी से जहाँ से रेत निकालते थे, उसकी मूर्ति बनाकर के उसकी पूजा करके और किसानों को वह रेत बेच देते थे और उससे उनकी आजीविका भी बनती थी और खेती भी अच्छी हो जाती थी। धीरे-धीरे रेत के ऊपर माफिया का कब्जा होने लगा, उसके पीछे कई इस

प्रकार राजनीतिक दल हैं, जो पनपने लगे और इसका परिणाम यह निकला कि उन सब समुदायों के हाथ से वह प्रोफेशन चला गया। जो सैन्ड माइनिंग शुरू हुई, वह अनसाइन्टिफिक, अनमाइंडफुल शुरू हुई और किनारे कटकर के जब किनारों की ठोस मिट्टी आ गयी, वह रेत में आकर के मिल गयी, तो उससे ट बनी। वर्ष 2002 में पहली कमेटी बनी, लेकिन उस कमेटी की रिपोर्ट धूल खाती रही। यह मोदी जी की सरकार है, जिसने डी-सिल्टिंग को बहुत गम्भीरता से लिया हुआ है और पहली बार हमने तैयारी की है कि न सिर्फ गंगा की सिल्ट हम दूर करेंगे, बल्कि गंगा का मॉडल हम दूसरी नदियों पर भी अडॉप्ट करेंगे। हमारे माननीय मंत्री नितिन गडकरी जी यहाँ बैठे हुए हैं, जो एक प्रकार से गंगा मंत्रालय के अम्ब्रेला मिनिस्टर हैं। उन्होंने भी यह प्लान बनाया हुआ है कि बहुत सारी समस्या तो इनके द्वारा दूर हो जायेगी, शेष जो रह जायेगी, हमने तय किया है कि यह काम हम राज्य सरकारों के साथ परामर्श करके करेंगे, जन-भागीदारी के द्वारा करेंगे। इनके द्वारा क्या-क्या किसानी को लाभ हो सकता है, जिस फिशरमैन कम्युनिटी की आजीविका इस पर आश्रित थी, उसको भी हम निकालेंगे।

महोदया, मोदी जी की सरकार को तीन चीजें मिलीं और मोदी जी ने हमें कहा कि उसका पालन करो। पहला मिला कि पुरानी सरकारों के अच्छे काम चलाओ। दूसरा मिला कि पुरानी सरकारों के बिगड़े हुए काम बनाकर प्रस्तुत करो और तीसरा यह मिला कि नये काम शुरू करो। हम तीनों बातों को मिलाकर इस काम को करेंगे, यह मैं आपके माध्यम से सदन को आश्वस्त करती हूँ।...(व्यवधान)

डॉ. संजय जायसवाल: महोदया, यह जो गंगा की सिल्ट है, वह बक्सर से फरक्का तक गंगोत्री से नहीं आता है। यह हम लोगों के इलाके से आती है और जैसा अभी माननीय मंत्री जी ने जवाब दिया, मेरे चंपारण के इलाके में गंडक नदी में से वर्ष 2002 तक स्टोन और बालू निकाला जाता था। वर्ष 2002 में यह जो बैन लग गया, उसका नतीजा यह हुआ कि वाल्मीकि नगर टाइगर रिजर्व के हजारों एकड़ का जो जंगल था, वह खत्म हो गया, क्योंकि बरसाती नदी की गहराई ज्यादा नहीं होती है, मुश्किल से चार, साढ़े चार फुट होती है। उसके चलते वहाँ आधा जंगल तबाह हो गया, जहाँ अब सिर्फ 38 बाघ ही बचे हैं।

मेरा माननीय मंत्री जी से अनुरोध है कि जिस तरह से वह केवटों की और निषादों की बात बड़ी नदी के बारे में कह रही हैं, तो गंगा में मिलने वाली जो ये ट्रिब्यूटेरीज हैं, जैसे हमारे इलाके की गंडक है और भी अन्य पहाड़ी नदियाँ हैं, उनमें पहले वहाँ के आदिवासी, जो मेरे यहाँ थारू कहलाते हैं, वे सब लोग उसमें से पत्थर, बालू आदि निकालकर बेचते थे और उनके नहीं निकालने के चलते पूरा का पूरा मेरा वाल्मीकि नगर का जंगल तबाह हो गया। क्या माननीय मंत्री जी इस पर विचार करेंगी कि जो नेपाल से नदियाँ आती हैं, उनमें जो गाद और पत्थर आता है, उस सभी को निकालने की परमीशन दें। इससे वहाँ के लोकल लोगों को रोजगार भी मिल सकेगा, जो सैंकड़ों सालों से उनका हक था। मैं इस बारे में माननीय मंत्री जी से पूछना चाहूँगा?

सुश्री उमा भारती : महोदया, माननीय सदस्य ने जो सवाल किया है, वह सवाल भी लगभग पहले सवाल जैसा ही है। उसका मिला-जुला उत्तर यही है कि जो उन्होंने कहा था कि नमामि गंगे में हम क्या कर रहे हैं, नमामि गंगे के प्रोजेक्ट में एक कम्युनिटी लिवलीहुड प्रोजेक्ट हमने रखा है। वे कम्युनिटीज जो अपनी आजीविका के लिए गंगा पर आश्रित थीं, उन आजीविकाओं का रिवाइवल कैसे हो, माननीय सदस्य ने बिल्कुल सही कहा और इसके पहले के दोनों माननीय सदस्यों ने भी बिल्कुल सही कहा है, गंगा में और उसकी सहायक नदियों में सिल्ट की बहुत बड़ी समस्या खड़ी हो गई है। उसके कारण प्रदूषण से सामना करने में भी हमें बहुत दिक्कत आ रही है यानी प्रदूषण के अन्य कारणों के अलावा सिल्ट भी एक बहुत बड़ा कारण बन गई है।

मैं माननीय सदस्य को आपके माध्यम से आश्वस्त कर रही हूँ कि यह पहली बार मोदी सरकार का प्रयास है कि कम्युनिटी लिवलीहुड का प्रोजेक्ट गंगा के लिए बनाया गया है कि वे कम्युनिटीज जो यह काम करती थीं, पुनः वे कम्युनिटीज यह काम मॉडल टेक्नोलॉजी के साथ कैसे कर सकें और उसमें माननीय नितिन गडकरी जी का मंत्रालय भी उसमें हमारा सहयोगी कैसे हो सके, इसको राज्यों के साथ परामर्श करके हम इसका मुकाबला करने के लिए आ ही रहे हैं। हम नदियों को सिल्ट से मुक्त करके रहेंगे ही, यह हमने तय किया है। बस इसमें थोड़ा सा, जो मैंने कहा कि इसमें राज्यों का भी सहयोग लगेगा, इन सबको हम परामर्श के लिए बुलायेंगे।

श्री अधीर रंजन चौधरी: अध्यक्ष महोदया, हर साल फरक्का की तरफ गंगा से बहते हुए 736 मिलियन सिल्ट आता है और फरक्का डैम में 236 मिलियन टन सिल्ट डिपॉज़िट होता है। एक्सपर्ट्स का कहना है कि अगर सिल्टेशन को हटाना है तो जितना सिल्टेशन हर साल वहाँ होता है, उससे डबल डीसिल्टेशन करना पड़ेगा। इसके लिए गडकरी जी की सहायता ज़रूरी है क्योंकि 14 लेन रोड चाहिए ट्रांसपोर्टेशन के लिए। इसके लिए 23 साल लगेंगे। अभी हालत क्या हुई, फरक्का बैराज के बारे में हम बोल रहे हैं। फरक्का बैराज में 109 गेट हैं। वह बैराज है या डैम है, यह तय करना चाहिए। सिल्टेशन के चलते अभी नदी की हालत ऐसी हो गई है कि फरक्का डैम के ऊपर से वह निकलने वाली है। कुछ दिनों में फरक्का बैराज के बदले ब्रिज हो सकता है। अभी हालत ऐसी है अपस्ट्रीम में मालदा डिस्ट्रिक्ट में, जहाँ से हमारे साथी भी बैठे हैं, और डाउनस्ट्रीम में मुर्शिदाबाद डिस्ट्रिक्ट में, कि दोनों तरफ कटाव और कटाव होता है, एक के बाद एक गाँव उजड़ जाते हैं। हमारी जियोग्राफी बदल जाती है। सूबे की सरकार का कहना है कि केन्द्रीय सरकार राशि नहीं देती, हम काम नहीं कर सकते और गाँव के गाँव उजाड़ होते जा रहे हैं। इस विषय पर मैं उमा भारती दीदी को कुछ सहायता करने की माँग करता हूँ।

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, माननीय सदस्य का कहना बिल्कुल सही है कि सिल्ट इतनी भारी हो गई है फरक्का के आस-पास और बाकी नदियों में भी, कि उनको हटाने के लिए बहुत बड़े लोड के

ट्रक और रोड लगेंगी। मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहती हूँ कि हम तो नितिन गडकरी जी से यह बात कर रहे हैं कि वह सिल्ट रोड बनाने में ही कैसे लगा दी जाए। हम तो इस पर आ रहे हैं। यह मोदी जी की सरकार है। हम तो नये-नये प्रयोग करेंगे कि यह जो सिल्ट निकाली जाएगी, वह रोड बनाने के लिए कैसे काम आए।

दूसरी बात जो मुझे माननीय सदस्य को बतानी है कि फरक्का से आगे बंगाल की साइड में जो इरोज़न होता है, बंगाल के पीछे तो सिल्ट की प्रॉबलम है, पटना तक है, बिल्कुल सही कहा है बिहार के दोनों माननीय सदस्यों ने, उसके लिए जैसे ही हमारी कमेटी के रिकमंडेशंस आ जाएँगे, हम बहुत जल्दी उस पर काम शुरू करने की तैयारी कर रहे हैं। इसके अलावा मैं आपके माध्यम से माननीय सदस्यों से एक निवेदन कर रही हूँ कि एंटी इरोज़न वर्क के लिए मैंने पश्चिम बंगाल की सरकार को खुला निमंत्रण दिया है कि आप फ्लड मैनेजमैंट प्रोग्राम के अंतर्गत सारे प्रोसीजर्स को पूरा करके हमारे पास जो प्रोजेक्ट भेजेंगे, उसमें राज्यांश के एश्योरेंस के साथ जब हम भेजेंगे, हम पूरे के पूरे एंटी इरोज़न वर्क को हाथ में ले लेंगे, यह मैं आपके माध्यम से बंगाल के सभी सदस्यों को जानकारी देना चाहती हूँ।

श्री मुलायम सिंह यादव: माननीय अध्यक्ष महोदया, जो बहस हो रही है, इस पर मुझे एतराज़ नहीं है लेकिन यह हल नहीं है। हल एक ही है। एक बार डॉ. राम मनोहर लोहिया जी ने इस संबंध में एक मीटिंग बुलाई थी। जितने शहर हैं, उनकी गंदी नाली गंगा को जाती है। उन शहरों की गंदगी को पीछे की तरफ मोड़कर नाली बना दी जाए जिससे गंगा में गंदगी न आए। उसमें मुख्य मथुरा आता है जिसका पानी यमुना में गिरता है। कानपुर, इलाहाबाद और पटना शहरों की जो गंदगी आती है, वह नदियों में जाने से गंदगी होती है। उन गंदी नालियों को यदि पीछे कर दिया जाए और वह पानी खेतों में जाएगा तो खाद भी होगी, पैदावार भी बढ़ेगी और गंगा भी साफ रहेगी। इसके अलावा कितनी बहस कर लो, कितनी भी चीज़ें कर लो, कोई उपाय नहीं है। केवल एक उपाय है। इसलिए मेरा एक सुझाव है कि जो नालियाँ हैं, इनको पीछे कर दो। खेतों में जाए तो खाद बनेगी, पैदावार बढ़ेगी और गंगा की गंदगी खत्म होगी। यह जो कह रहे हैं कि कोई काम न करना हो तो कमेटी बना दो। ...(व्यवधान) यह सच्चाई है कि अगर कोई कामं न करना हो तो कमेटी बना दो। ...(व्यवधान)

सुश्री उमा भारती : अध्यक्ष महोदया, माननीय मुलायम सिंह जी को यह अच्छी तरह से पता है कि हमें जो चुनौती मिलती है, हम पूरा करते हैं, खाली कमेटी नहीं बनाते हैं। उन्होंने कई बार देखा है जब वे मुख्य मंत्री थे और हम आंदोलनकारी थे। इसीलिए खाली कमेटी नहीं बनेगी, परिणाम में परिणत होगी।

उन्होंने जो बात कही है, वह यह कही है कि जो ट्रीटेड वाटर है, उसको गंगा में जाने देने के बजाय 'नमामि गंगे' का कैबिनेट का जो नोट अप्रूवल हुआ है, उसमें ही हमने यह बात स्पष्ट की है कि जो ट्रीटेड वाटर है, वह गंगा में न जाए बल्कि वह दूसरे परपज़ के लिए यूज़ हो। यह पहली बार भारत में हुआ

कि मथुरा रिफाइनरी वालों के साथ हमारा एम.ओ.यू. साइन हुआ जिसमें धर्मेन्द्र प्रधान मौजूद थे, माननीय नितिन गडकरी जी मौजूद थे और यह तय हुआ कि यमुना का जो गंदा पानी होगा, उसको ट्रीट करके वापस यमुना में नहीं डालेंगे बल्कि मथुरा की रिफाइनरी उसका इस्तेमाल करेगी।

रेल मंत्री महोदय जी के साथ भी एम.ओ.यू. साइन हुआ है कि ट्रीटेड वाटर को वे इस्तेमाल करेंगे। एग्रीकल्चर विभाग के साथ भी हमारा एग्रीमेंट साइन हो रहा है कि एग्रीकल्चर के लिए वे इसे इस्तेमाल करेंगे। अभी मुझे माननीय नितिन गडकरी जी ने जानकारी दी है कि मेरे विभाग के लिए 1,700 करोड़ रुपये का एलॉटमेंट हुआ है कि ड्रेजिंग होगी, जिससे कि सिल्ट हटेगी और बहुत जल्दी गंगा और उसकी सहायक नदियां सिल्ट से भी मुक्त मिलेंगी। ट्रीटेड वाटर का अदर पर्पस के लिए उपयोग हो, इस का कैबिनेट में भी एप्रूवल हुआ, ई.एफ.सी. में भी एप्रूवल हुआ, एम.ओ.यू. साइन हो गए और उसमें तीन प्रोजेक्ट्स टेंडरिंग प्रोसेस में चले गए हैं, जिसमें एक प्रोजेक्ट 'नमामि गंगे' का हरिद्वार-ऋषिकेश है, एक बनारस का है और एक खुद मथुरा-वृंदावन का है। इसका मतलब गंगा और यमुना के तीन प्रोजेक्ट्स हैं, जो ऑलरेडी इस प्रिंसिपल के ऊपर टेंडर में चले गए हैं और किसी भी दिन उनकी टेंडरिंग की बिड खुलने वाली है, मैं आपके माध्यम से सदन को यह जानकारी दे रही हूं।

प्रो. डॉ. ममताज़ संघमिता: आदरणीय अध्यक्ष महोदया, बहुत-बहुत धन्यवाद। मैं आपके माध्यम से यह पूछना चाहती हूं कि when the Standing Committee along with the CWC officials visited Durgapur Barrage in October 2016, they had suggested or recommended that there should be immediate desilting and cleaning of the Damodar River and near the barrage area. In 2013, the West Bengal Government had a consultation with the Central Water and Power Research Corporation and decided to have Damodar Action Plan similar to Ganga action plan. मंत्री जी से मुझे यह पूछना है कि इसके बारे में उनकी क्या जानकारी हैं Is the Minister making any Damodar Action Plan to carry out desilting, cleaning of the Damodar Barrage area? This will save the man made flood by Damodar river due to release of water from dam by DVC.

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, दामोदर वैली के बारे में उन्होंने दो सवाल किए हैं। डि-सिल्टिंग के बारे में मैंने पहले ही कहा कि जो मॉडल हम गंगा नदी पर करेंगे, अगर दामोदर नदी इनलैंड वाटरवेज़ की लिस्ट में है तो यह स्वाभाविक है कि उसकी ड्रेजिंग होनी है।

लेकिन, मुझे आपके माध्यम से बंगाल की माननीय सदस्य महोदया से हाथ जोड़ कर एक अनुरोध करना है। मैं जब पश्चिम बंगाल जाती हूं, मेरे सारे अधिकारी पश्चिम बंगाल जाते हैं। लेकिन, पश्चिम बंगाल

सरकार का एक भी अधिकारी हमारे बार-बार आग्रह के बाद भी बैठक में नहीं बैठता है। यहां तक कि हमारा एस.पी.एम.जी.ए. भी बैठक में नहीं आता। यहां तक कि वे हमें ऑडिट करके भी नहीं भेजते। जो हम पैसा दे रहे हैं, उसका यूटीलाइजेशन सर्टिफिकेट भी हमें देने के लिए हम उन लोगों से हाथ जोड़ रहे हैं।

मैं आपके माध्यम से पूरे पश्चिम बंगाल के सभी पार्टियों के माननीय सदस्यों से निवेदन करूंगी कि फेडरल स्ट्रक्चर में केन्द्र सरकार का भी कोई अस्तित्व होता है, हमारे विभाग का भी कोई अस्तित्व है। इसलिए कृपा करके अपनी राज्य सरकार से अनुरोध करें कि हमें हर चीज़ का रिस्पॉन्स दें, ताकि हम वहां पर काम कर सकें।

श्री आनंदराव अडसुल: अध्यक्ष महोदया, आदरणीय मंत्री जी का मंत्रालय जल संसाधन, नदी विकास और गंगा संरक्षण, ऐसे तीन महत्वपूर्ण काम के लिए बना है। मैं यह याद दिलाना चाहता हूं कि जब श्रद्धेय अटल जी की सरकार थी तो उन्होंने 'नदी जोड़ प्रकल्प' के लिए कमेटी स्थापित की थी। आज के ऑनरेबल मंत्री सुरेश प्रभु की अध्यक्षता में वह कमेटी बनी थी। आज नदी विकास और आदरणीय नितिन जी गडकरी का इनलैंड वाटरवेज़ एक संयोग की बात है। अगर आप दोनों चाहेंगे तो पूरे देश में 'नदी जोड़ प्रकल्प' कार्यान्वित हो सकता है। ये दोनों ही काम ऐसे हैं कि एक बाजू में नदी का विकास है और दूसरे बाजू में इनलैंड वाटरवेज बनाने का एक संकल्प बना है। अगर इन दोनों को साथ में जोड़ेंगे तो श्रद्धेय अटल जी का जो सपना था, वह पूरा होगा। पूरे देश में जितनी भी नदियां हैं, अगर हम उन्हें जोड़ेंगे तो जहां पानी नहीं है, वहां पानी मिलेगा। जहां पर ज्यादा पानी है, उसका भी बाकी जगह जहां पानी नहीं है, वहां इस्तेमाल वहां हो जाएगा। आज संयोग की बात है कि आप दोनों ही यहां मौजूद है। मैं जानना चाहता हूं कि इस बारे में आपकी क्या राय है।

सुश्री उमा भारती: माननीय अध्यक्ष महोदया, प्रश्न की परिधि से यह प्रश्न बाहर था, लेकिन कनेक्टेड भी था। मैं आपके माध्यम से माननीय सदस्य को यह जानकारी देना चाहती हूं कि रिवर इंटरलिंकिंग के पहले 30 प्रोजेक्ट्स थे, लेकिन अब 31 प्रोजेक्ट्स हो गए हैं। इन सभी प्रोजेक्टों पर काम चल रहा है। मदर लिंक से लेकर सारे लिंकों पर काम चल रहा है। उसमें से जो पहला लिंक था, जिसके लिए माननीय सुप्रीम कोर्ट का निर्देश था कि इसको सबसे पहले लिया जाए। वह निर्देश केन-बेतवा के लिए था। केन-बेतवा के सारे क्लियरेंसेस हो गए हैं। उत्तर प्रदेश तथा मध्य प्रदेश की सरकार पानी के शेयर को लेकर स्वयं बात कर रही हैं। जैसे ही इसका निर्णय होगा, वैसे ही केन-बेतवा प्रोजेक्ट के शिलान्यास की तिथि किसी भी दिन डिक्लियर होने वाली है।

यह भारत का पहला लिंक होगा। आजादी के बाद रिवर इंटरलिंकिंग के लिए श्री मोदी जी की सरकार की यह पहली देन होगी। इसके बाद दमनगंगा-पिंजल तथा पार-तापी-नर्मदा ये दो लिंक्स भी लगभग तैयार होने की स्थिति में हैं। मुझे लग रहा है कि इसके लिए हम किसी भी दिन कंक्लूजन पर आ जाएंगे।

मैं आपके माध्यम से माननीय सदन से यह अनुरोध करूंगी कि रिवर इंटरलिंकिंग को लेकर माननीय सदस्य के प्रश्न से मुझे देश की सदन तथा इस पंचायत के सामने एक निवेदन करने का अवसर मिल गया है। अगर हमने इसको पूरा कर लिया तो हम अकेले इस रिवर इंटरलिंकिंग के द्वारा 35 हजार मेगावाट पॉवर जेनरेशन कर सकते हैं। इससे हम 35 मिलियन हेक्टेयर जमीन सिंचित कर सकते हैं।

इसलिए, मेरा आपके माध्यम से सदन से अनुरोध है कि रीवर इंटरलिंकिंग के पक्ष में देश की जनता तो है, क्योंकि जब भी हमने देश की जनता के बीच में यह बात उठायी, तो हमेशा ही जनता का बड़ा भारी समर्थन मिला। लेकिन, मैं चाहती हूं कि राज्यों में भी इसके पक्ष में एक माहौल बने और रिवर इंटरलिंकिंग को लेकर कोई गलत प्रकार की अफवाह न फैल सके।

महोदया, हमने पर्यावरणविदों की सारी समस्याओं का समाधान किया है। केन-बेतवा में दो गिद्धों की जिंदगी का सवाल आया, टाइगरों की जिंदगी का सवाल आया, 70 लाख लोगों की आजीविका का सवाल आया और रोजगार एवं रोटी का सवाल आया, तो हमने कहा कि जितना 70 लाख लोगों की रोटी और रोजगार महत्वपूर्ण है, उतना ही उन दो गिद्धों की जिंदगी का भी सवाल है, क्योंकि ये दोनों गिद्ध दुर्लभ नस्ल के थे। उनकी भी जिंदगी महत्वपूर्ण है। हम उनकी भी व्यवस्था करेंगे। जब हमने सारे प्रश्नों का उत्तर दिया, तो मैं आपके माध्यम से सभी पर्यावरणविदों तथा उन सभी कमेटियों को धन्यवाद दूंगी, जिन्होंने इसे क्लियरेंसेंस दिया है। Ken-Betwa is ready to take off any day. किसी भी दिन लॉंचिंग की तिथि डिक्लेयर होने वाली है। यह मोदी सरकार की पहला रिवर लिंक होगा। यह वह देन है, जिसकी कभी श्री अटल जी ने कल्पना की थी। वह सपना अब श्री मोदी जी पूरा करेंगे। इसलिए, मैं माननीय सदन तथा सदस्यों को यह जानकारी दे रही हूं।

—

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2020-2021)

(SEVENTEENTH LOK SABHA)

SIXTH SITTING

(12.04.2021)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

XXXXX **XXXXX** **XXXXX** **XXXXX**

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 26 pending Assurances; and (ii) take oral evidence of the representatives of the Ministry of Housing and Urban Affairs regarding pending Assurances.

2. Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 49 to 68) containing 26 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 15 Assurances as per details given in Annexure-I* and to pursue the remaining 11 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

3.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**
4.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**
5.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**
6.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**
7.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**
8.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**
9.	**XXXXX**	**XXXXX**	**XXXXX**	**XXXXX**

The Committee then adjourned.

*** Not related to this Report.**

Annexure-II

COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 12.04.2021

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	49	USQ No. 3582 dated 07.12.2016	Law and Justice (Legislative Department)	Implementation on Uniform Civil Code	**The Ministry has contended that the reply given is not a promise but a definite and unambiguous piece of information and hence has requested for dropping of the Assurance. The Committee feel that the contention of the Ministry is untenable since the Ministry in its reply stated that the Government had requested the Law Commission of India to undertake examination of various issues relating to Uniform Civil Code and to make recommendation thereof. The Ministry and the Law Commission are required to fulfill this obligation. Moreover, once an Assurance is given, it is incumbent upon the Ministry to bring it to its logical end. The Committee desire that the Ministry should enhance the level of co-ordination with the Law Commission of India to expedite examination**

					of the relevant issues relating to Uniform Civil Code and to make recommendations thereof so that there is no further delay in fulfilling the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter.
2.	51	SQ No. 163 dated 27.07.2017 (Supplementary by Shri Rattan Lal Kataria, M.P.)	Road Transport and Highways	Ahmedabad-Vadodara Expressway	**The Ministry has requested for dropping of the Assurance on the ground that the details of the project like cost, number of lane(s), requirement of land and timeline for implementation of project can only be ascertained after completion of the feasibility study. The Committee are of the view that an Assurance cannot be dropped on such grounds. In the instant case, the Ministry is required to complete the feasibility study and take a final decision on the proposal for construction of Express Highway from Delhi to Yamuna Nagar as assured in the reply to the Supplementary Question. The Committee are of the view that the matter is of public importance and as such, it should be brought to its logical conclusion. The Committee, therefore, desire that the Ministry**

					should make concerted efforts to fulfil the Assurance at the earliest.
3.	54	USQ No. 2481 dated 26.12.2018	Railways	Safety of Women in Trains	**The Committee have been informed that a policy decision has been taken by the Ministry of Railways to empower authorized officers to deal with certain passenger related offences. The implementation of the policy decision is underway and entails following of legal procedure and consultation with stakeholders. Citing that completion of many steps in the legal procedure are beyond the competence of the Ministry of Railways and likely to take considerable time, the Ministry has requested for dropping of the Assurance. The Committee understand that such matters may take time but in view of the sharp increase in crimes in trains and railway premises especially against women as well as the emerging challenges in this regard, there is an urgent need to empower the authorized officers to deal with such offences. The Committee urge upon the Ministry to vigorously pursue the matter, take well coordinated comprehensive action and**

					expedite the fulfillment of the Assurance at the earliest.
4.	58	USQ No. 1618 dated 13.02.2019	Railways	Crimes in Moving Trains	**The Committee have been informed that a policy decision has been taken by the Ministry of Railways to empower authorized officers to deal with certain passenger related offences. The implementation of the policy decision is underway and entails following of legal procedure and consultation with stakeholders. Citing that Completion of many steps in the legal procedure are beyond the competence of the Ministry of Railways and likely to take considerable time, the Ministry has requested for dropping of the Assurance. The Committee understand that such matters may take time, but in view of the sharp increase in crimes on moving trains, there is an urgent need to empower the authorized officers to deal with such offences. The Committee urge upon the Ministry to vigorously pursue the matter, take well coordinated comprehensive action and expedite the fulfillment of the Assurance at the earliest.**

5.	59	SQ No. 4 dated 19.11.2009	Railways	Crimes in Trains	**The Committee have been informed that a policy decision has been taken by the Ministry of Railways to empower authorized officers to deal with certain passenger related offences. The implementation of the policy decision is underway and entails following of legal procedure and consultation with stakeholders. Citing that Completion of many steps in the legal procedure are beyond the competence of the Ministry of Railways and likely to take considerable time, the Ministry has requested for dropping of the Assurance. The Committee understand that such matters may take time, but in view of the sharp increase in crimes in trains and railway premises, there is an urgent need to empower the authorized officers to deal with such offences. The Committee urge upon the Ministry to vigorously pursue the matter, take well coordinated comprehensive action and expedite the fulfillment of the Assurance at the earliest.**
6.	62	USQ No. 1588 dated 12.02.2019	Agriculture and Farmers Welfare	Report by CMs Sub-Group on MGNREGS	**The Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)**

			(Department of Agriculture and Farmers Welfare)		**has requested to drop the Assurance on the ground that the reply to the Question was prepared on the basis of inputs received from NITI Aayog but despite repeated requests, NITI Aayog has not been accepting the transfer of the Assurance. The Committee do not accept this contention of the Ministry as a valid ground for dropping the Assurance. The Committee feel that the finalization of the report of the Sub-Group of Chief Ministers constituted by NITI Aayog for policy co-ordination between agriculture sector and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is an extremely crucial issue for enhancing the incomes of farmers and needs to be pursued vigorously with the NITI Aayog with all might to bring to its logical conclusion. The Committee also urge the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) to implement the Assurance at the earliest in consultation/co-operation with other concerned Ministries/Departments/Offices and if necessary, to bring the matter to the notice**

					of Ministry of Parliamentary Affairs, the nodal Ministry for implementation of the Assurances and Cabinet Secretariat to facilitate transfer and implementation of the Assurance.
7.	66	(i) USQ No. 2936 dated 10.07.2019 (ii) USQ No. 5128 dated 24.07.2019 (iii) USQ No. 3818 dated 11.12.2019	Commerce and Industry (Department for Promotion of Industry and Internal Trade)	(i) National Welfare Board (NWB) for Traders (ii) Online E-Commerce (iii) National Retail Policy	**The Ministry has requested for dropping of the Assurance on the ground that the subject of the Assurance pertains to formulation of National Retail Trade Policy which requires wide stakeholder consultations and it may not be possible to formulate the same within a definite frame of time. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that its implementation may not be possible within a definite time frame. The Committee feel that the Assurance should be brought to its logical end and hence they direct the Ministry to pursue the matter vigorously and fulfil the Assurance expeditiously. The Committee would also like to be apprised of the initiatives taken by the Ministry for expediting implementation of the Assurance and the progress made in the matter.**

8.	67	USQ No. 3049 dated 17.12.2015	Power	Hydro Dam Project on Siang River	**The Ministry has requested the Committee to drop the Assurance on the ground that meetings on Upper Siang Project at various forums have been held but no decision related to the project has been taken so far. The intent is to go ahead with a Single Multipurpose Project instead of two separate projects. However, several ground works need to be done before a final decision is taken in the matter. Moreover, the Committee under the Chairmanship of CEO, NITI Aayog is yet to submit its recommendations to the Cabinet Secretary for taking a final decision in the matter. The Committee feel that the reasons advanced by the Ministry cannot be valid grounds for dropping the Assurance. Moreover, once an Assurance has been given on the floor of the House, it is incumbent upon the Ministry to fulfil it. In the instant case, the Ministry is required to examine the proposal regarding construction of Hydro-dam project on the Siang River in Arunachal Pradesh which is of national importance and take a decision. The Committee understand that such matters may take**

					time but the Ministry needs to take action in the matter with alacrity and specific timeline and pursue the matter with all concerned at the highest level and implement the Assurance. The Committee would also like to be apprised of the initiatives taken, progress made in the matter and the final outcome thereof.
9.	68	SQ No. 261 dated 03.08.2017 (Supplementary by Shri Anandrao Adsul, M.P.)	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)	Desiltation of Ganga River	**The Ministry has requested to drop the Assurance citing that Ministry is vigorously pursuing the matter of finalizing the Memorandum of Agreement for implementation of Ken-Betwa Link Project (KBPL) with both the States i.e. Uttar Pradesh and Madhya Pradesh. Recently, a meeting was also taken by Minister for Jal Shakti with the Ministers of Water Resources of both the States. Both the States have observations on the draft MoA particularly on the issue of water sharing from the project during the lean season and no time limits can be set for State Governments for responding to the proposals. The Ministry further stated that Central Government is pursuing the inter-liking of**

					rivers program in a consultative manner. The Committee feel that the matter is of national importance having wider socio-economic and ecological/environmental ramifications and an appropriate decision needs to be taken without inordinate delay. Moreover, once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. The Committee understand that such matters may take time but the Ministry needs to pursue the matter earnestly with both the State Governments of Uttar Pradesh and Madhya Pradesh at the highest level and implement the Assurance at the earliest. The Committee would also like to be apprised of the latest developments in the matter.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
ELEVENTH SITTING
(29.09.2021)

The Committee sat from 1100 hours to ___ hours in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Dr. Bharatiben Dhirubhai Shiyal

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendments:-

(i) Draft Forty-Eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Women and Child Development';

(ii) Draft Forty-Ninth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Housing and Urban Affairs';

(iii) Draft Fiftieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and

(iv) Draft Fifty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports to the Hon'ble Speaker at the earliest as the term of the Committee is coming to an end soon and the House is not in session.

XXXX XXXX XXXX XXXX XXXX XXXX

The Committee then adjourned.